

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 189/MP/2022

Subject : Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of the Chapter-5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 27(1) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of proposal for Reconstruction, Renovation & Modernization for life extension beyond the normal useful life in respect of Kopili Power Station (200 MW).

Petitioner : NEEPCO Limited.

Respondents : APDCL & 8 others.

Date of Hearing : **12.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Susanta Deka, NEEPCO
Shri Ripunjoy Bhuyan, NEEPCO
Ms. Elizabeth Prybot, NEEPCO

Record of Proceedings

During the hearing of the petition, on 'admission', the representative of the Petitioner submitted that the present petition has been filed for approval of the proposal (DPR) towards R&M for life extension of the Kopili Power Station, beyond its normal useful life.

2. On a specific query by the Commission as to whether the approval of cost by CEA and the consent of the beneficiaries for R&M have been obtained, the representative of the Petitioner affirmed the same and submitted that copies of the approval/consent has been enclosed with the petition.

3. Accordingly, the Commission, directed as under:

(a) Admit, issue notice.

(b) The Respondents shall file their replies by **27.1.2023**, after serving copy to the Petitioner, who may, file its rejoinder, if any, on or before **10.2.2023**.

(c) Parties shall ensure the completion of their pleadings within the due dates mentioned and no extension of time shall be given for any reason.



4. The matter shall be listed for hearing on **23.2.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

